

SECTION III-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NOS. 285 OF 2014 AND 4318-19 OF 2015

COMMISSIONER OF INCOME TAX

...APPELLANT

VERSUS

M/S SPICE ENTERTAINMENT LTD.

...RESPONDENT

OFFICE REPORT FOR DIRECTION

The matters above mentioned were listed before the Ld. Registrar's Court on 1st September, 2016 when the following Order was passed:-

"C.A. NO. 285/2014

Parties have not filed statement of case. Statutory period has also expired.

Last opportunity of three weeks is granted for making up the deficiency in the court fee. Registry thereafter to process the matter for being listed before the Hon'ble Court if deficiency is made up. If not, process for listing before the Hon'ble Judge in Chambers for further directions.

C.A.NO.4318-4319/2015

Service is complete.

Parties have not filed statement of case. Statutory period has also expired.

Last opportunity of three weeks is granted for filing affidavit of valuation. Registry thereafter to process the matter for being listed before the Hon'ble Court if affidavit of valuation is filed. If not filed, process for listing before the Hon'ble Judge in Chambers for further directions."

C.A. NO. 285 OF 2014

It is submitted that Counsel for the appellant has on 27th February, 2017 filed Ad- Valorem Court Fee of Rs. 1750/- in the matter above-mentioned but the same is **barred by time by 158 days.**

Service is Complete.

C.A. NOS. 4318-19 OF 2015

It is further submitted that Counsel for the appellant **has not filed the Affidavit of Valuation** till date.

The matters above mentioned are listed before the Hon'ble Judge-in-chamber for Orders.

DATED THIS THE 28TH DAY OF FEBRUARY, 2017.

ASSISTANT REGISTRAR

Copy to:

Mrs. Anil Katiyar, Advocate.

Ms. Kavita Jha, Advocate.

ASSISTANT REGISTRAR